

Statement of Objects and Reasons

To legislation certain offences under the Uttarakhand Panchayati Raj Act, 2016 (Act No. 11 of 2016) and instead to make provision for fine, amendment in sections 8(6), 106(cd), 148 and 149(a) of said Act in proposed.

2- The proposed Bill fulfills the aforesaid objectives.

Satpal Maharaj
Minister.

The Uttarakhand Panchayati Raj(Amendment) Bill, 2022

(UTTARAKHAND BILL No. OF 2022)

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BILL

further to amend the Uttarakhand Panchayati Raj Act, 2016

Be it enacted the Uttarakhand State Legislative Assembly in the Seventy- third Year of the Republic of India as follows:-

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| Short title and Commencement | 1. (1) This Act may be called the Uttarakhand Panchayati Raj (Amendment) Act, 2022.
(2) It shall come into force at once. |
| Amendment of section 8 | 2. In the Uttarakhand Panchayati Raj Act, 2016 (hereinafter referred as principal Act) the sub section (6) of section 8 shall be substituted as follows, namely: –
“(6) Any person on ceasing to act as Pradhan of Gram Panchayat fails, to handover all records, money or other property of panchayat to his successor or to any person authorized in this behalf by the Prescribed Authority, he shall be liable to fine of Rs 50,000.00(Rs Fifty Thousand only).” |
| Amendment of section 106 (cd) | 3. In the principal Act, the section 106 (cd) shall be substituted as follows, namely:–
“106(cd). Whoever obstructs or vex a person employed by, or under contract with, the Zila Panchayat or a Kshettra Panchayat under this Act in the performance of his duty or in the fulfillment of his contract, or removes a mark set up for the purpose of indicating any level or direction necessary to the execution of works authorized by this Act, shall be liable to fine of Rs 10,000.00 (Rs Ten thousand only) for first time, Rs 25,000.00 (Rs Twenty Five Thousand only) for second time and Rs 30,000.00 (Rs Thirty Thousand only) for third time and shall be liable of fine of Rs. 50,000 (Rs. fifty thousand only) for every subsequent offence.” |
| Amendment of section 148 | 4. In the principal Act, the section 148 shall be substituted as follows, namely: –
“148. Whoever contravenes any order made under various sections of |

this Act shall be liable to fine of Rs 30,000.00 (Rs Thirty Thousand only) for first time, Rs 50,000.00 (Rs Fifty Thousand only) for every subsequent contravention.”

Amendment of section 149 5. In the principal Act, the sub section (a) of section 149 shall be substituted as follows, namely: –

“(a) In making a rule the State Government, and in making bye-law the Zila Panchayat, Kshetra Panchayat or Gram Panchayat with the sanction of the Prescribed Authority may direct that a breach by any person shall be liable to fine of Rs. 5,000(Rs Five Thousand only) for first time, and when the breach is a continuing breach with a further fine which may extend to Rs. 5,000 (Rs Five Thousand only) for every day after the first conviction during which the offender is proved to have persisted in the offence.”

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